

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 57/(MAH)/2014/(T.P.)
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2016 AT 2.00 P.M.

NAME OF THE PARTIES: Shri Jackie Kakubhai Shroff
V/s.
M/s. Atlas Equifin Pvt. Ltd.


SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.


<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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Order

C.P. No. 57/397-398/NCLT/MB/MAH/2014

1. The Petitioner Counsel is present. Respondents side is absent.
2. Petitioner side submits that he has 10% shareholding in a Company that has its money in various mutual funds. He submits that the Petitioner is ready to exit from the Company provided the consideration equivalent to his shareholding is paid to him.
3. Respondent side is absent, the Petitioner is, therefore, directed to communicate this order to the Respondents enabling the Respondents side to respond to offer of exit made by the Petitioner.
4. List this matter on 18th August, 2016 at 10.30 a.m.


B.S.V. PRAKASH KUMAR
Member (Judicial)


V. NALLASENAPATHY
Member (Technical)

Dated: 26th July, 2016.